

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1936
ANSWERED ON:05.12.2012
CONSTITUTIONAL STATUS TO CVC AND CBI
Singh Shri Radhey Mohan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is contemplating to bring any proposal to provide constitutional status and autonomy to CVC and CBI;
- (b) if so, the details thereof and the time by which a final decision is likely to be taken; and
- (c) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (c): There is no proposal with the Government to provide constitutional status to the Central Vigilance Commission (CVC) and the Central Bureau of Investigation (CBI). The CVC is a statutory body and derives its powers from the Central Vigilance Commission Act, 2003. The CBI derives its powers from the Delhi Special Police Establishment Act, 1946. Both organizations have adequate functional autonomy.